59

ed through the mail.bags  $a_{\rm g}$  the telegraph lines  $ar_{\rm e}$  always out of order; and

(c ) if so, what steps Government propos^ to take to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) No, Sir, the handling of trunk traffic has been further speeded up by providing a direct trunk circuit between Nimapara and Bhubaneswar.

- (b) No, Sir.
- (c) Does not arise in view of reply to part (a) above.

## $\begin{array}{ccc} \textbf{Pendency of case}_s \ \textbf{in} & \textbf{Gujarat High} \\ & \textbf{Court} \end{array}$

- 638. SHRI IBRAHIM KALIAN|YA: Will thi j Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that a number of casts are pending in the High Court of Gujarat;
- (b) if so, what is their number as on the 31st December, 1981 indicating the break-up of pending cases for 1 year, 3 years, 5 years 10 years, 15 years and more than 15 years; and
- (c) what steps have been taken by Government for early disposal of thlcse pending cases?

THE MINISTER OF LAW, JUSTICE, AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL):

(a) and (b) The number of cases pending as On 31-12-1981 indicating the break-up is given in the Statement I.

(c) Steps taken to reduce the pandency of cases in High Courts in general are indicated in the Statement II.

### Statement-I

Total number of pending cases before Gujarat) High Court as on 31-12-81 24565 Details of cases pending jor

Less than 1 year		9052
1 to 3 years		10518
3 to 5 years		3946
5 to 10 years i		102\$
10 to 15 years		M
15 to 20 years		3
	Total	24565

to Questions

### Statement-II

# Steps taken to reduce the number of Pendency in Hi°h Court

- (2) The Code of Criminal Procedure based on the recommendations of the Law Commission wa<sub>a</sub> enacted in 1973 and amended in 1978 and 1980.
- (4) Apart from the above, certain High Courts are taking the following steps for ensuring better disposal of cases:
  - (a) Fixing matters for hearing by giving short dates;
  - (b) Dispensing with printing of records;
  - (c) Expediting and giving priority to matters under certain Acta;
  - (d) Grouping of matters arising from land acquisition cases, tetc.
- (5) Administrative Tribunal like Customs and Excise Tribunal is set up to ease pressure on High Courts
- (6) Sanctioned strength of High Courts has been irjert-ased over the years from 306 in 1970 to 410 in January, 1982, Ad hoc Judges hav\*

61

62

heen appointed in certain High Courts. It has been decided to increase the strength of thi, Gujarat High Court by creating two more posts of additional Judges from the date these posts are filled up.

- (7) Tha Government have also appointed Law Commission (10th Law Commission) to keep under review the system of Judicial administration in the country. Some of the terms of reference to the Law Commission
  - (a) To keep under review the system of judicial administration to m ensure that it is responsive to the reasonable demands of the times and in particular to secure: —
  - (i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principal that decisions should te just and fair;
  - (ii) simplification of procedure to reduce and eliminate technicalities and devices for delay s» that it operates not as an end in itself but as a means of achieving justice; and
  - (iii) improvement of standards of all concerned with the Administration of Justice.
- (b) To revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inquities;
- (c) To recommend to the Government measurs for bringing the statute book up-to-date by pealing obsolete laws and enactments or parts thereof which have outlived their utility.

### Shortage of Judges in Gujarat Hi°b Court

63P SHRI IBRAHIM KALANIYA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that there is shortage of Judges in the High Court of Gujarat; and

to Questions

(b) if so, what are the details thereof and the reasons, therefor and what steps Government propose to take to remedy the situation?

THE MINISTER OF LAW, JUS-AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) The required strength of the Gujarat High Court is 16 permanent and 4 Additional Judges which has been calculated taking into consideration the usual norms for fixing judge strength of High Courts. The present strength of the Gujarat High Court is 16 Permanent and 2 Additional Judges. On a proposal received from the State Government for creation of 2 post, of Additional Judges, it has been decided that thfcse posts will be created when proposals for manning those posts are received from the Government'. The State Government have been informed accordingly.

#### Telephone Directory for Ahmedabad

- 640. SHRI IBRAHIM KALANIYA: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) whether it is a fact that telephone directories in Gujarati English for Ahmedabad city have not yet been printed and distributed resulting in lot of inconvenience to the subsrriber, du<sub>H</sub> to numerous changes in telephone numbers;
- (b) if so, what are the reasons thereof:
- (c) by when the directories likely to be printed and distributed;
- (d) whether Gujarat chamber Commerce and Industry, Ahmedabad, have addressed a letter, dat^d the 25th December, 1981 to the Manager, Ahmedabad Telephones in this connection; and
- (e) if so, what are the detailsthereof?